

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Contempt Case (Civil) No. 720 of 2020**

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Jay Prakash Narayan Sharma ... .. Petitioner  
Versus  
The State of Jharkhand & Ors. ... .. Opp. Parties

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Amit Sinha, Advocate  
For Opp. Parties : Mr. V.K. Rai, Advocate

**3/26.03.2021** Heard Mr. Amit Sinha, learned counsel for the petitioner and Mr. V.K. Rai, learned counsel for the opposite parties.

This Contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Pursuant to order dated 22.01.2021, show-cause has been filed on behalf of opposite parties whereby it has been disclosed that L.P.A. No. 33/2021 has been preferred before the Division Bench.

There is no stay in the L.P.A. and the same has not been heard as yet.

Opposite parties are directed to bring on record stay order passed in the said L.P.A., otherwise appropriate order will be passed on the next date.

Let this matter appear after four weeks on the assigned day.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/-